



**The Kerala Public Service Commission (Additional Functions as Respects
Certain Corporations and Companies) Act, 1970**

Act 19 of 1970

Keyword(s):
Corporation, Public Service Commission

Amendments appended: 16 of 1988, 17 of 2022, 29 of 2023

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**THE KERALA PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS
AS RESPECTS CERTAIN CORPORATIONS AND COMPANIES)ACT, 1970
(ACT 19 OF 1970)**

An Act to provide for the exercise of certain additional functions by the Kerala Public Service Commission as respects the services of certain Corporations and Companies

Preamble.- WHEREASit is expedient to provide for the exercise of certain additional functions by the Kerala Public Service Commission as respects the services of certain Corporations and Companies;

BE it enacted in the Twenty-first Year of the Republic of India as follows:-

1. Short Title and commencement.- (1) This Act may be called the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970.

(2) It shall come into force at once.

2. Definitions.- In this Act, unless the context otherwise requires,-

(a) "Corporation" means the Kerala State Financial Corporation established under section 3 of the State Financial Corporations Act, 1951 (Central Act 63 of 1951) or the Kerala State Warehousing Corporation established under section 18 of the Warehousing Corporations Act, 1962 (Central Act 58 of 1962) or the Kerala Khadi and Village Industries Board established under section 4 of the Kerala Khadi and Village Industries Board Act, 1957 (Act 9 of 1957);

[\[1\]](#)[or the Toddy Workers' Welfare Fund Board constituted under section 6 of the Toddy Workers' Welfare Fund Act, 1969 (22 of 1969) or the Kerala Headload Workers' Welfare Board established under section 14 of the Kerala Headload Workers' Act, 1978 (20 of 1980) or the Kerala Motor Transport Workers' Welfare Fund Board constituted under section 6 of the Kerala Motor Transport Workers' Welfare Fund Act, 1985 (21 of 1985) or the Kerala Labour Welfare Fund Board established under section 4 of the Kerala Labour Welfare Fund Act, 1975 (11 of 1977)]

[\[2\]](#) [Government Company means---

(i) a company as defined in section 3 of the Companies Act, 1956 (Central Act 1 of 1956), in which not less than fifty-one percent of the paid up share capital is held by the Government of Kerala; or

(ii) a company as so defined, in which not less than fifty-one percent of the paid up share capital is held partly by the Government of Kerala and partly by a company mentioned in sub clause (i); or

(iii) a company which is a subsidiary within the meaning of section 4 of the said Act of a company mentioned in sub clause (i);]

(b) "Public Service Commission" means the Kerala Public Service Commission.

3. Functions of the Public Service Commission in respect of services of certain Corporations and Companies.-(1) A Corporation may consult the Public Service Commission-

(a) on all matters relating to the methods of recruitment of the officers and other employees of that Corporation;

(b) on the principles to be followed in making appointments by direct recruitment of the officers and other employees of that Corporation and on the suitability of candidates for such appointments

(2) The Board of Directors of a Government Company may consult the Public Service Commission-

(a) on all matters relating to the methods of recruitment of the employees of that Government company;

(b) on the principles to be followed in making appointments by direct recruitment of the employees of that Government Company and on the suitability of candidates for such appointments.

Explanation.- In this sub-section "employee" shall not include any director, managing agent, secretary and treasurer, manager or secretary of the Government Company.

(3) Where the Public Service commission is consulted on any matter under sub-section (1) or sub-section (2), it shall be the duty of the Public Service Commission to advise the Corporation or the Board of Directors of the Government Company, as the case may be, on that matter.

(4) In the case of any difference of opinion between the Public Service commission and the Corporation or the Board of directors of the Government Company, as the case may be on any matter, the Corporation or the Board of Directors shall refer the matter to the Government, and the decision of the Government thereon shall be final:

Provided that the Government, before taking a decision against the advice of the Public Service commission, shall refer the matter to the Commission.

4. Power to make rules.-(1) The Government may, in consultation with the Public Service Commission, the Corporations and the Boards of Directors of the Government Companies, make rules for carrying out the purposes of this Act.

(2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for-

(a) the procedure to be followed by the Corporations and the Boards of Directors of the Government Companies for consultation with the Public Service commission;

(b) any matter which is incidental to, or necessary for, the purpose of consultation with the Public Service Commission.

(3) Every rule made under this Act shall be laid, as soon as may be after it is made, before the Legislative Assembly while it is in session for a total period of fourteen days which may be comprised in one session or in two successive sessions and if, before the expiry of the session in which it is so laid, or the session immediately following, the Legislative Assembly makes any modification in the rule or decides that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so however that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

5. Repeal and saving.- (1) The Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Ordinance, 1970 (17 of 1970), is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the said Ordinance shall be deemed to have been done or taken under this Act as if this Act had commenced on the 10th day of September, 1970.

**THE KERALA PUBLIC SERVICE COMMISSION
(ADDITIONAL FUNCTIONS AS RESPECTS
CERTAIN CORPORATIONS AND COMPANIES)
AMENDMENT ACT 1988 [\[1\]](#)**

(ACT 16 OF 1988)

An Act to amend the Kerala Public Service Commission (Additional Functions as Respects Certain Corporations and Companies) Act, 1970.

Preamble. — whereas it is expedient to amend the Kerala Public Service Commission (Additional Functions as Respects Certain Corporations and Companies) Act, 1970, for the purposes hereinafter appearing;

be it enacted in the Thirty-ninth Year of the Republic of India as follows: —

1. *Short title and commencement*— (1) This Act may be called the Kerala Public Service Commission (Additional Functions as Respects Certain Corporations and Companies) Amendment Act, 1988.

(2) It shall come into force on such date as the Government may by notification in the Gazette, appoint.

2. *Amendment of section 2.* — In section 2 of the Kerala Public Service Commission (Additional Functions as Respects Certain Corporations and Companies) Act, 1970 (19 of 1970),—

(1) in clause (a), the words, figures and brackets "or the Toddy workers' Welfare Fund Board constituted under section 6 of the Toddy Workers' Welfare Fund Act, 1969 (22 of 1969) or the Kerala Headload Workers' Welfare Board established under section 14 of the Kerala Headload Workers' Act, 1978 (20 of 1980) or the Kerala Motor Transport Workers' Welfare Fund Board constituted under section 6 of the Kerala Motor Transport Workers' Welfare Fund Act, 1985 (21 of 1985 or the Kerala Labour Welfare Fund Board established under 4 of the Kerala Labour Welfare Fund Act, 1975 (11 of 1977)" shall be inserted at the end;

(2) for clause (b), the following clause shall be substituted, namely: —

"(b) "Government Company" means—

(i) a company as defined in section 3 of the Companies Act, 1956 (Central Act 1 of 1956), in which not less than fifty-one percent of the paid up share capital is held by the Government of Kerala; or

(ii) a company as so defined, in which not less than fifty-one per cent of the paid up share capital is held partly by the Government of Kerala and partly by a company mentioned in sub- clause (i) ; or

(iii) a company which is a subsidiary within the meaning of section 4 of the said Act of a company mentioned in sub clause (i) ;”.



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 11
Vol. XI

തിരുവനന്തപുരം,
വെള്ളി
Thiruvananthapuram,
Friday

2022 സെപ്റ്റംബർ 23
23rd September 2022

1198 കന്നി 7
7th Kanni 1198

1944 ആശ്വിനം 1
1st Aswina 1944

നമ്പർ
No. } 3265

GOVERNMENT OF KERALA
Law (Legislation-B) Department
NOTIFICATION

No. 14632/Leg.B1/2021/Law.

Dated, Thiruvananthapuram ,

22nd September, 2022

6th Kanni, 1198

31st Bhadra, 1944.

The following Act of the Kerala State Legislature is hereby published for general information. The Bill as passed by the Legislative Assembly received the assent of the Governor on the 20th day of September, 2022.

By order of the Governor,

V. HARI NAIR,
Law Secretary.



ACT 17 OF 2022

THE KERALA PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS AS
RESPECTS CERTAIN CORPORATIONS AND COMPANIES)
AMENDMENT ACT, 2022

An Act further to amend the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970 (19 of 1970) for the purposes hereinafter appearing;

BE it enacted in the Seventy-third Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Amendment Act, 2022.

(2) It shall come into force on such date as the Government may, by notification in the Gazette, appoint.

2. *Amendment of section 2.*—In section 2 of the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970 (19 of 1970) (hereinafter referred to as the principal Act), in clause (a), the words, figures and brackets “or the Kerala Non-Resident Keralites’ Welfare Board constituted under section 9 of the Non-Resident Keralites’ Welfare Act, 2008 (10 of 2009)” shall be inserted at the end, before the symbol “;”.

3. *Validation.*—(1) Notwithstanding the cessation of operation of the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Amendment Ordinance, 2022 (13 of 2022) (hereinafter referred to as the said Ordinance) on the 8th day of August, 2022,—

(a) anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act;



(b) anything done or any action taken after the cessation of operation of the said Ordinance and before the date of publication of this Act in the Gazette, which could have been done or taken under the principal Act as amended by the said Ordinance, had it not been ceased to operate, shall be deemed to have been done or taken under the principal Act as amended by this Act.





കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 12
Vol. XII

തിരുവനന്തപുരം,
വെള്ളി
Thiruvananthapuram,
Friday

2023 ഡിസംബർ 01
01st December 2023
1199 വൃശ്ചികം 15
15th Vrischikam 1199
1945 അഗ്രഹായണം 10
10th Agrahayana 1945

നമ്പർ
No. } 3917

GOVERNMENT OF KERALA
Law (Legislation-B) Department
NOTIFICATION

No. 28/Leg.B1/2023/Law.

Dated, Thiruvananthapuram, 1st December, 2023
15th Vrischikam, 1199
10th Agrahayana, 1945.

The following Act of the Kerala State Legislature is hereby published for general information. The Bill as passed by the Legislative Assembly received the assent of the Governor on the 30th day of November, 2023.

By order of the Governor,

K. G. SANAL KUMAR,
Law Secretary.



ACT 29 OF 2023**THE KERALA PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS
AS RESPECTS CERTAIN CORPORATIONS AND COMPANIES)
AMENDMENT ACT, 2023**

An Act further to amend the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970 (19 of 1970) for the purposes hereinafter appearing;

BE it enacted in the Seventy-fourth Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Amendment Act, 2023.

(2) It shall come into force at once.

2. *Amendment of section 2.*—In section 2 of the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970 (19 of 1970), in clause (a), the words, figures, brackets and symbols “or the Kerala Agricultural Workers’ Welfare Fund Board constituted under section 11 of the Kerala Agricultural Workers’ Act, 1974 (18 of 1974) or the Kerala Building and Other Construction Workers’ Welfare Board constituted under sub-section (1) of section 18 of the Building and Other Construction Workers’ (Regulation of Employment and Conditions of Service) Act, 1996 (Central Act 27 of 1996) or the Kerala Shops and Commercial Establishments Workers’ Welfare Fund Board constituted under section 6 of the Kerala Shops and Commercial Establishments Workers’ Welfare Fund Act, 2006 (24 of 2006) or the Kerala Abkari Workers’ Welfare Fund Board constituted under section 6 of the Kerala Abkari Workers’ Welfare Fund Act, 1989 (19 of 1989) or the Kerala Fishermen’s Welfare Fund Board constituted under section 7 of the Kerala Fishermen’s Welfare Fund Act, 1985 (30 of 1985)” shall be inserted at the end, before the symbol“;”.



കേരള സർക്കാർ
നിയമ (നിയമനിർമ്മാണ-ബി) വകുപ്പ്
വിജ്ഞാപനം

നമ്പർ. 28/ലെറ്റ്. ബി1/2023/നിയമം.

തിരുവനന്തപുരം, 2023 ഡിസംബർ 1
1199 വ്യക്തികൾ 15
 1945 അഗ്രഹായനം 10.

കേരള സംസ്ഥാന നിയമസഭയുടെ താഴെ പറയുന്ന ആക്റ്റ് പൊതുജനങ്ങളുടെ അറിവിലേക്കായി ഇതിനാൽ പ്രസിദ്ധപ്പെടുത്തുന്നു. നിയമസഭ പാസ്സാക്കിയ പ്രകാരമുള്ള ബില്ലിന് 2023 നവംബർ 30-ാം തീയതി ഗവർണ്ണറുടെ അനുമതി ലഭിച്ചു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

കെ. ജി. സനൽ കുമാർ,
നിയമ സെക്രട്ടറി.



2023-ലെ 29-ാം ആക്റ്റ്

**2023-ലെ കേരള പബ്ലിക് സർവ്വീസ് കമ്മീഷൻ (ചില
കോർപ്പറേഷനുകളെയും കമ്പനികളെയും
സംബന്ധിച്ച കൂടുതൽ പ്രവൃത്തികൾ)
ഭേദഗതി ആക്റ്റ്**

1970-ലെ കേരള പബ്ലിക് സർവ്വീസ് കമ്മീഷൻ (ചില കോർപ്പറേഷനുകളെയും
കമ്പനികളെയും സംബന്ധിച്ച കൂടുതൽ പ്രവൃത്തികൾ) ആക്റ്റ്
വീണ്ടും ഭേദഗതി ചെയ്യുന്നതിനുള്ള

ഒരു

ആക്റ്റ്

പീഠിക.—1970-ലെ കേരള പബ്ലിക് സർവ്വീസ് കമ്മീഷൻ (ചില
കോർപ്പറേഷനുകളെയും കമ്പനികളെയും സംബന്ധിച്ച കൂടുതൽ പ്രവൃത്തികൾ) ആക്റ്റ്
(1970-ലെ 19) താഴെപ്പറയുന്ന ആവശ്യങ്ങൾക്കായി വീണ്ടും ഭേദഗതി ചെയ്യുന്നത്
യുക്തമായിരിക്കുകയാൽ;

ഭാരത റിപ്പബ്ലിക്കിന്റെ എഴുപത്തിനാലാം സംവത്സരത്തിൽ താഴെപ്പറയും പ്രകാരം
നിയമമുണ്ടാക്കുന്നു:—

1. **ചുരുക്കപ്പേരും പ്രാരംഭവും.**—(1) ഈ ആക്റ്റിന് 2023-ലെ കേരള പബ്ലിക് സർവ്വീസ്
കമ്മീഷൻ (ചില കോർപ്പറേഷനുകളെയും കമ്പനികളെയും സംബന്ധിച്ച കൂടുതൽ
പ്രവൃത്തികൾ) ഭേദഗതി ആക്റ്റ് എന്ന് പേര് പറയാം.

(2) ഇത് ഉടൻ പ്രാബല്യത്തിൽ വരുന്നതാണ്.

2. **2-ാം വകുപ്പിനുള്ള ഭേദഗതി.**—1970-ലെ കേരള പബ്ലിക് സർവ്വീസ് കമ്മീഷൻ (ചില
കോർപ്പറേഷനുകളെയും കമ്പനികളെയും സംബന്ധിച്ച കൂടുതൽ പ്രവൃത്തികൾ)
ആക്റ്റിന്റെ (1970-ലെ 19) 2-ാം വകുപ്പ്, (എ) ഖണ്ഡത്തിൽ, “എന്നോ അർത്ഥമാകുന്നു;”
എന്ന വാക്കുകൾക്കും ചിഹ്നത്തിനും മുമ്പായി “അല്ലെങ്കിൽ 1974-ലെ കേരള കർഷക
തൊഴിലാളി ആക്റ്റിന്റെ (1974-ലെ 18) 11-ാം വകുപ്പ് പ്രകാരം രൂപീകരിച്ചിട്ടുള്ള കേരള
കർഷക തൊഴിലാളി ക്ഷേമനിധി ബോർഡ് അല്ലെങ്കിൽ 1996-ലെ കെട്ടിട-മറ്റു
നിർമ്മാണതൊഴിലാളികളുടെ (തൊഴിലും സേവന വ്യവസ്ഥകളും ക്രമപ്പെടുത്തൽ)
ആക്റ്റിന്റെ (1996-ലെ 27-ാം കേന്ദ്ര ആക്റ്റ്) 18-ാം വകുപ്പ് (1)-ാം ഉപവകുപ്പ് പ്രകാരം



രൂപീകരിച്ചിട്ടുള്ള കെട്ടിട-മറ്റു നിർമ്മാണത്തൊഴിലാളികളുടെ ക്ഷേമ ബോർഡ് അല്ലെങ്കിൽ 2006-ലെ കേരള ഷോപ്പ്സ് ആന്റ് കമേഴ്സ്യൽ എസ്റ്റാബ്ലിഷ്മെന്റ്സ് തൊഴിലാളി ക്ഷേമനിധി ആക്റ്റിന്റെ (2006-ലെ 24) 6-ാം വകുപ്പ് പ്രകാരം രൂപീകരിച്ചിട്ടുള്ള കേരള ഷോപ്പ്സ് ആന്റ് കമേഴ്സ്യൽ എസ്റ്റാബ്ലിഷ്മെന്റ്സ് തൊഴിലാളി ക്ഷേമനിധി ബോർഡ് അല്ലെങ്കിൽ 1989-ലെ കേരള അബ്കാരിത്തൊഴിലാളി ക്ഷേമനിധി ആക്റ്റിന്റെ (1989-ലെ 19) 6-ാം വകുപ്പ് പ്രകാരം രൂപീകരിച്ചിട്ടുള്ള കേരള അബ്കാരിത്തൊഴിലാളി ക്ഷേമനിധി ബോർഡ്, 1985-ലെ കേരള മത്സ്യത്തൊഴിലാളി ക്ഷേമനിധി ആക്റ്റിന്റെ (1985-ലെ 30) 7-ാം വകുപ്പ് പ്രകാരം രൂപീകരിച്ചിട്ടുള്ള കേരള മത്സ്യത്തൊഴിലാളി ക്ഷേമനിധി ബോർഡ്” എന്ന വാക്കുകളും അക്കങ്ങളും ചിഹ്നങ്ങളും ബ്രാക്കറ്റുകളും ചേർക്കേണ്ടതാണ്.

(ശരിത്തർജ്ജമ)

ബി. പ്രതാപചന്ദ്രൻ,
നിയമവകുപ്പ് അഡീഷണൽ സെക്രട്ടറി.

